

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO.4286 OF 2024
(Arising out of S.L.P.(Criminal) No.13803 of 2024)

AKBAL ANSARI

... APPELLANT(S)

VS.

STATE (N.C.T. OF DELHI)

... RESPONDENT(S)

O R D E R

Leave granted.

Heard the learned counsel appearing for the appellant and the learned Additional Solicitor General appearing for the respondent.

The High Court has recorded a finding that the appellant is entitled to be enlarged on bail. However, the High Court has imposed a strange condition of directing the appellant to arrange an accommodation in Delhi and that the appellant should reside in Delhi till the conclusion of the trial. Such a condition cannot said to be a condition of bail. Consequently, the other two conditions will have to be also set aside.

Accordingly, we partly allow the appeal by setting aside condition Nos. (ii), (iv) and (v) in paragraph 24 of the impugned order. A condition shall be added in the impugned order of the appellant reporting to the local Police Station on 1st and 15th day of every calendar month between 10.00 a.m. to 11.00 a.m.

.....J.
(ABHAY S.OKA)

.....J.
(AUGUSTINE GEORGE MASIH)

NEW DELHI;
October 21, 2024.

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 13803/2024

(Arising out of impugned final judgment and order dated 24-09-2024 in CRMA No. 28953/2024 passed by the High Court of Delhi at New Delhi)

AKBAL ANSARI

Petitioner(s)

VERSUS

STATE (N.C.T. OF DELHI)

Respondent(s)

Date : 21-10-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s)

Mr. M. L. Yadav, Adv.
Mr. Harish Chand, Adv.
Mr. Mukesh Kumar, Adv.
Mr. Anant Chaittoria, Adv.
Mr. Akash, Adv.
Ms. Neha, Adv.
Mr. Vishwa Pal Singh, AOR

For Respondent(s)

Mr. Rajkumar Bhaskar Thakare, A.S.G.
Mr. Mukesh Kumar Maroria, AOR
Mr. Prasanjeet Mohapatra, Adv.
Mr. Gaurang Bhushan, Adv.
Mr. Vijay Awana, Adv.
Ms. Sweksha, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Leave granted.

The appeal is partly allowed in terms of the signed order.

Pending application, if any, also stands disposed of.

(ANITA MALHOTRA)

AR-CUM-PS

(AVGV RAMU)

COURT MASTER

(Signed order is placed on the file.)